

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1978, published in Notification No. G.S.R. 1504 in Gazette of India dated the 23rd December, 1978.
- (2) The Indian Administrative Service (Appointment by Competitive Examination) Second Amendment Regulations, 1978, published in Notification No. GSR 598(E) in Gazette of India dated the 30th December, 1978.
- (3) The Indian Police Service (Appointment by Competitive Examination) (Second Amendment) Regulations, 1978, published in Notification G.S.R. 599(E) in Gazette of India dated the 30th December, 1978.
- (4) The All India Services (Death cum-Retirement Benefits) Sixth Amendment Rules, 1979 published in Notifications No. G.S.R. 214 in Gazette of India dated the 20th January, 1979, together with corrigendum thereto published in Notification No. G.S.R. 373 in Gazette of India dated the 3rd February, 1979.
- (5) The Indian Administrative Service (Pay) First Amendment Rules, 1978, published in Notification No. G.S.R. 159 in Gazette of India dated the 3rd February, 1979.
- (6) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1978, published in Notification No. G.S.R. 160 in Gazette of India dated the 3rd February, 1979.

(7) The All-India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1979, published in Notification No. G.S.R. 160 in Gazette of India dated the 3rd February, 1979.

(8) The All-India Services (Leave) Amendment Rules, 1979, published in Notification No. G.S.R. 190 in Gazette of India dated the 10th February, 1979. [Placed in Library. See No. LT-3373/79].

HALF-YEARLY REPORT ON COIR BOARD AND THE WORKING OF COIR INDUSTRY ACT

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): I beg to lay on the Table a copy of the Half-yearly Report for the period from 1st April, 1978 to 30th September, 1978 on the activities of the Coir Board and the working of the Coir Industry Act, 1953. [Placed in Library. See No. LT-3374/79].

NOTIFICATIONS UNDER COINAGE ACT, INCOME-TAX ACT, AND EXCISE RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:—

- (1) A copy of the Coinage (Weight and Remedy of the Coins of Rupees Fifty and Ten and Paise Ten and Five coined for 'Happy Child—Nation's Pride') Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 3691 in Gazette of India dated the 30th December, 1978, under sub-section (3) of section 21 of the Coinage Act, 1906. [Placed in Library. See No. LT-3375/79].
- (2) A copy of Notification No. S.O. 3692 (Hindi and English versions) published in Gazette of India dated the 30th December, 1978 regarding coining of certain denominations of coins at the Mint, issued under section 6 of the Coinage Act, 1906. [Placed in Library. See No. LT-3376/79].

(3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income tax Act, 1961:—

(i) S.O. 222 published in Gazette of India dated the 20th January, 1979 exempting Delhi Council for Child Welfare under section 10 (23C) (iv) of the Income-tax Act, 1961.

(ii) S.O. 223 published in Gazette of India dated the 20th January, 1979, exempting Lady Tata Memorial Trust under section 10(23C) (iv) of the Income-tax Act, 1961.

(iii) S.O. 225 published in Gazette of India dated the 20th January, 1979 exempting the Bombay Humanitarian League under section 10(23C) (iv) of the Income-tax Act, 1961. [Placed in Library. See No. LT-3376/79].

(4) A copy of Notification No. G.S.R. 18(E) (Hindi and English versions) published in Gazette of India dated the 5th January, 1979, together with an explanatory memorandum regarding basic exercise duty on staple fibre and tow of cellulose origin, issued under Central Excise Rules, 1944. [Placed in Library. See No. LT-3377/79].

12.03 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED FIRING BY RAILWAY POLICE ON STUDENTS AT BARAN RAILWAY STATION NEAR KOTA

SHRI KRISHNA CHANDRA HALDER (Durgapur): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:—

The reported firing by Railway Police on students at Baran Railway Station near Kota (Rajasthan) on

the 26th February, 1979 resulting in the death of three students and injury to many others.'

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Sir, On the forenoon of 26-2-1979, a Railway Magistrate accompanied by some Railway employees and Government Railway Police went to Baran to check ticketless travellers. The party started checking Kota-Guna train near outer signal of Baran. About 50 ticketless travellers were arrested which included some students.

The Railway Magistrate started hearing the case at Baran Railway Station. In the meantime some other students from the same train went to the town and informed their colleagues there. As a result, a sizable strength of the students collected and gheraoed Baran Railway Station and demanded immediate release of arrested students. Some of the students carried lathis and iron rods.

They started throwing stones at the Magistrate and the Police party and Railway Station was set on fire.

Government Railway Police in an effort to disperse the crowd resorted to lathi-charge but it had no effect. Stone-throwing and destruction of Railway property by the students became more intense. The goods shed, PWI's Office and a portion of the Baran Railway Station was set on fire.

Meanwhile the crowd which had increased in size became more defiant. The police party which included only 2 armed policemen was in danger of being over-powered, it was at this stage that the Police resorted to firing. As a result 2 students died on the spot and one died on way to hospital. 2 students received serious injuries and were admitted to hospital. 23 Government Railway Police and 37 Railway officials sustained injuries, of them 2 police personnel and 3 railway employees were injured seriously and admitted to hospital.